

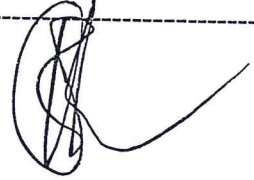
NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 23-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBAER :  
PETITION NUMBER : CP/46/2017  
NAME OF THE PETITIONER(S) : S. K. Ganesan & 4 others  
NAME OF THE RESPONDENT(S) : Balaji Rubber & Reclaims pvt ltd & 8 ors  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM		

	DR. K. S. RAVICHANDRAN KSR	PCS for Petitioners	
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Sandeep Kumar

for Respondents



for Pibi Vishwan

**ORDER**

Counsel for Petitioners present. Counsel for Respondents present. Counsel for Petitioner stated that this matter is connected with other five matters and also both the parties belongs to one group of family. He further stated that they are making all efforts to explore the possibilities of settling the matter between the parties and the settlement talks are pending, in view of the wedding in their family. Both counsels prayed time for submitting the outcome of settlement talks. On the other hand, counsel for respondent insisted to pass suitable orders in IA/213/2018 in CP/47/2017. The respondent in IA/182/2018 prayed time to make submissions. Considering the submissions of both sides, matter is adjourned along with other connected matters. **Put up on 06.09.2018.**

(S VIJAYARAGHAVAN)  
Member (Technical)

(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)